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Goa, Daman And Diu Ancient Monuments And Archaeological Sites And Remains Rules, 1980

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Goa, Daman And Diu Ancient Monuments And Archaeological Sites And Remains Rules, 1980

CHAPTER 1 Preliminary

1. Short title, extent and commencement :-

- (1) These rules may be called the Goa, Daman and Diu Ancient Monuments and Archaeological Sites and Remains Rules, 1980.
- (2) They shall come into force at once.

2. Definitions :-

In these rules, unless the context otherwise requires,-

- (a) "Act" means the Goa, Daman and Diu Ancient Monuments and Archaeological Sites and Remains Act, 1978 (1 of 1979);
- (b) "Construction" means the construction of any structure and includes additions to, or alterations of, an existing building;
- (c) "Copying" together with its grammatical variations and cognate expressions, means the preparation of copies by drawing, or by photography or by mould or by squeezing, and includes the preparations of a cinematographic film with the aid of a hand camera which is capable of taking films of not more than eight millimetres and which does not require the use of a stand or involve any special previous arrangements;
- (d) "Filming" together with its grammatical variations and cognate expressions, means the preparation of a cinematographic film with the aid of a camera which is capable of taking films of more than eight millimetres and which requires the use of a stand or involves

other special previous arrangements;

- (e) "form" means a form set out in the Third Schedule;
- (f) "Mining operation" means any operation for the purpose of searching for or obtaining minerals and includes quarrying, excavating, blasting and any operation of a like nature;
- (g) "Prohibited area" or "regulated area" means an area near or adjoining a protected monument which the Government may by notification so declare;
- (h) "Schedule" means a schedule appended to these rules;
- (i) "Section" means a section of the Act;
- (j) Words and expressions used but not defined in these rules shall have the same meanings as assigned to them in the Act.

CHAPTER 2 Access to protected monuments

3. Monuments governed by agreement :-

- (1) Access to protected monuments in respect of which an agreement has been entered into between the owner and the Government under section 6, or in respect of which an order has been made by the Government under section 9, shall be governed by the provisions of the agreement or, as the case may be, the order; and nothing in rules 4, 5, 6 or 7 shall be construed as affecting any such agreement or order.
- (2) A copy of the relevant provisions of every such agreement or order shall be exhibited in a conspicuous part of the monument concerned.

4. Parts of monuments not open :-

The Director may, by order, direct that any specified part of a protected monument shall not be open, permanently or for a specified period, to any person other than an Archaeological Officer, his agents, subordinates and workmen and any other Government servant on duty at such part.

5. Monuments when kept open :-

- (1) Protected monuments which are intended to be kept open during any specified hours shall be notified by the Director in the Official Gazette in the manner as set out in the First Schedule; protected monuments for which neither rule 3 nor rule 4 applies shall remain open from sunrise to sunset: Provided that, an Archaeological Officer may, by notice to be exhibited in a conspicuous part of the monument, direct that a protected monument or part thereof shall be closed temporarily for such periods as may be specified in the notice.
- (2) Nothing in this rule or in rule 6 shall apply to an Archaeological Officer, his agents, subordinates and workmen or to any other Government Servant on duty at a protected monument.

6. Entrance Fee :-

The Protected Monuments or any part thereof entry into which can be had only on payment of fee shall be notified by the Government in the Official Gazette in the manner as set out in the Second Schedule; and no person above the age of fifteen years shall enter any such protected monument or part thereof except on payment of a fee of fifty paise:

Provided that, the Director may, by order direct that on such occasion and for such period as may be specified in the order, no fee shall be charged for entry into a protected monument or part thereof.

7. Holding of meeting, etc. in monuments :-

- (1) No protected monument shall be used for the purpose of holding any meeting, reception, party conference or entertainment, except under and in accordance with a permission in writing granted by the Government.
- (2) Nothing in sub-rule (1) shall apply to any meeting, reception, party, conference or entertainment which is held in pursuance of a recognised religious usage or custom.

8. Prohibition of certain acts within monuments :-

No person shall within a protected monument.-

- (a) do any act which causes or is likely to cause damage or injury to any part of the monument; or
- (b) discharge any fire-arms; or
- (c) cook or consume food except in areas, if any permitted to be used for that purpose by the Director or an Archaeological Officer; or
- (d) hawk or sell any goods or wares or canvass any customer for such goods or wares or display any advertisement in any form or show visitors round for monetary consideration, except under the authority of, or under and in accordance with the conditions of a licence granted by an Archaeological Officer; or
- (e) beg for alms; or
- (f) violate any practice, usage or custom applicable to, or observed in, the monument; or
- (g) bring, for any purpose other than the maintenance of the monument-

- (i) any animal or
- (ii) any vehicle except in areas reserved for the parking thereof.

9. Penalty:-

Whoever-

- (i) unlawfully enters any protected monument or part thereof at a time when, under these rules, it is not open to the public, or
- (ii) unlawfully enters any protected monument in respect of which an order has been made under rule 4 or a notification has been issued under rule 5, or
- (iii) contravenes any of the provisions of rule 6 or rule 7 or rule 8, shall on conviction, be punished with fine which may extend to five hundred rupees.

CHAPTER3 Construction, Mining, Excavation and any other operation in protected areas

10. Application for permission under section 18(1) for construction or carrying on mining operations:

Every application for permission of the Government under sub-section (1) of section 18 shall be made in Form I, at least three months before the date of commencement of the construction or, as the case may be mining operation for which the permission is required.

11. Licence required for excavation :-

Subject to the provision of section 24 of the Ancient Monuments and Archaeological Sites and Remains Act (Central Act 24 of 1958), no person other than an Archaeological Officer or an Officer authorised by him in this behalf shall enter upon and make

excavations for archaeological purposes in any protected area, except under and in accordance with the terms and conditions of a licence granted under rule 13.

12. Application for excavation licence :-

Every application for a licence under rule 13 shall be made in Form II to the Director, at least four months before the date proposed for the commencement of the excavation operation.

13. Grant or refusal of licence :-

(1) On receipt of an application under rule 12, the Director may grant a licence in Form III if he is satisfied that, having regard to the status of the applicant, the competence of the Director of excavation operations, the adequacy of the staff to be employed and other relevant factors, the licence may be granted to the applicant:

Provided that, no licence shall be granted unless the applicant has furnished a security of such amount not exceeding ten thousand rupees as the Director may, having regard to the circumstances of each case, require.

(2) The Director may, by order, for reasons to be recorded in writing, refuse to grant a licence in any particular case.

14. Period of licence :-

Every licence granted under rule 13 shall be in force for such period not exceeding three years as may be specified in the licence: Provided that the Director may, on application made to him at least one month before the expiry of a licence, extend its period by one year at a time so that the aggregate period does not exceed five years.

15. Cancellation of licence :-

The Director may, by order, cancel licence granted under rule 13 if he is satisfied that the conduct of the excavation operators has not been satisfactory or in accordance with the conditions of the licence, or if any further security demanded under rule 18 has not been deposited within the specified time: Provided that, no licence shall be cancelled unless the licensee has been given an opportunity of being heard.

16. Conditions of licence :-

Every licence granted under rule 13 shall be subject to the provisions of the Act, and these rules and to the following conditions namely:-

- a) the licence shall not be transferable;
- b) the licensee shall give to the Director, the Collector and the owner of the land to be excavated, at least fifteen days notice in writing of the commencement of the excavation operations;
- c) the licensee shall produce the licence, before the Collector or the District Superintendent of Police concerned or the Archaeological Officer, as the case may be, if so required;
- d) the excavation operations shall be conducted under the supervision of the director named in the licence, who shall be present at the excavations for at least three-fourth of the period of the operations;
- e) the licensee shall not, without the permission of the Director, dismantle or disturb any structures found during the excavation operations and shall make adequate arrangements for the safety of such structures and of the excavated antiquities till they are taken charge of by the Director;
- f) the licensee shall not, subject any antiquities recovered during the excavation operations to any chemical or electrolytic process of cleaning without the written permission of the Director;
- g) an Archaeological Officer or his representative shall be allowed to inspect the excavation operations or any antiquities recovered during the operations and make notes on, or copy or film the excavated structures and antiquities;
- h) the licensee shall not discontinue the excavation operation

unless he has given at least fifteen days notice in writing to the Director;

- i) at the conclusion of the excavation operations, the licensee shall give notice in writing to the owner of the land specifying the nature of the antiquities if any, recovered during the operations;
- j) the licensee shall, within three months of the completion of the excavation operations, submit to the Director, a summary report of the results of the excavation operations, and where the operations are carried on for a period of more than three months such report shall be submitted every quarter, and it shall be open to the Director to publish the report in his report or reviews; and
- k) the licensee shall, as soon as practicable submit a report in Form IV to the Government through the Director of the antiquities recovered during the excavation operations.

17. Recovery from security :-

Where by reason of the excavation operations carried on by the licensee any compensation becomes payable under section 27 to the owner or occupier of the land excavated, the Director may, by order direct that an amount equal to such compensation shall be deducted from the amount of security furnished by the licensee under rule 13.

18. Demand for further security :-

Where during the currency of a licence, any amount has been recovered under rule 17, the Director may require the licensee, within such time as he may specify in that behalf, to deposit such further sum as security as is equivalent to the amount so recovered.

19. Appeal :-

Any person aggrieved by an order of the Director under rule 13 or rule 17 may prefer an appeal to the Government whose decision on such appeal shall be final.

20. Return of security :-

On the expiration or the cancellation of a licence, the security deposit by the licensee of the balance thereof remaining after deduction of any amount under rule 17 shall be returned to him.

21. Publication of results of excavation :-

- (1) The licensee shall publish the result of his excavation operations within such period as may be specified in that behalf by the Director.
- (2) Save as otherwise provided in clause (j) of rule 16, the Director shall not publish such results without the consent of the licensee, unless the licensee has failed to publish them within the period specified under sub-rule (1).

22. Retention of antiquity by licensee :-

The Government may, by order subject to such terms and conditions as may be specified, permit the licensee to retain such of the antiquities recovered during the excavation operations as may be specified therein: Provided that, human relics and antiquities, which in the opinion of the Government are of historical or archaeological importance, shall not be permitted to be retained by the licensee.

23. Penalty :-

Whoever-

- (i) unlawfully undertakes any excavation for archaeological purposes in any protected area, or
- (ii) contravenes any of the conditions of a licence granted under rule 13, shall, on conviction, be punished with fine which may extend to five thousand rupees.

CHAPTER4 Report on Excavated Antiquities by Archaeological Officer

24. Form of report by an Archaeological Officer :-

Where as a result of an excavation made by an Archaeological Officer in any area under section 20, any antiquities are discovered, the Archaeological Officer shall, as soon as practicable, submit a report in Form V to the Government through the Director on the antiquities recovered during the excavation.

CHAPTER 5 Moving of Antiquities from certain areas

25. Application for moving antiquities :-

Every application for permission to move any antiquities or any class of antiquities in respect of which a notification has been issued under sub-section (1) of section 25 shall be made in Form VI to the Collector at least three months before the date on which any antiquities or any class of antiquities are desired to be moved.

26. Grant or refusal of permission :-

On receipt of an application under rule 25, the Collector may, after making such inquiry as he may deem necessary and after consulting the Director grant permission for the moving of all or any of the antiquities or, for reasons to be recorded, refuse such permission.

27. Appeal :-

Any person aggrieved by an order of the Collector under rule 26 may prefer an appeal to the Government whose decision on such appeal shall be final.

CHAPTER6 Construction and Mining Operations Adjoining or Near Protected Monuments

28. Licence required for Construction and Mining Operations Adjoining or Near Protected Monuments:

No person other than an Archaeological Officer shall undertake any mining operation near a protected monument, except under and in accordance with the terms and conditions of a licence granted by the Director.

29. Application for licence :-

Any person intending to undertake any mining operations or any construction as aforesaid may apply to the Director in Form VII at least three months before the date of commencement of such operation or construction.

30. Grant or refusal of licence :-

- (1) On receipt of an application under rule 29, the Director may grant a licence in Form VIII if he is satisfied that the proposed operation or construction will not destroy or deface the protected monument or any reasonable amenities of such monument.
- (2) The Director may, by order, for reasons to be recorded in writing refuse to grant a licence in any particular case.
- (3) Every licence granted under sub-rule (1) shall be subject to the provisions of the Act and these rules and the following conditions, namely:-
- (a) the licence shall not be transferable;
- (b) it shall be valid for the period specified therein; and
- (c) any other condition relating to the manner of carrying out the mining operation or the construction which the Director may specify in the licence for ensuring the safety and appearance of, and the maintenance of the approach and access to the protected monument.

31. Cancellation of Licence :-

The Director may, by order, cancel a licence granted under rule 30 if, he is satisfied that any of its conditions have been violated.

32. Appeal :-

Any person aggrieved by an order of the Director made under rule 30 or rule 31 may prefer an appeal to the Government whose decision on such appeal shall be final.

33. Removal of Unauthorised Building :-

- (1) The Government may, by order direct the owner or occupier of any building or part thereof which has been constructed in contravention of any of the conditions of a licence granted under rule 30 to remove such buildings or part thereof within a period specified in that order.
- (2) If the owner or occupier refuses or fails to comply with an order made under sub-rule (1), the Government may direct the Collector to cause the building or part thereof to be removed and the owner or occupier thereof shall be liable to pay the cost of such removal.

34. Penalty :-

Whoever-

- (i) unlawfully undertakes any mining operation or construction near or adjoining a protected monument, or
- (ii) contravenes any of the conditions of a licence granted under rule 30, or
- (iii) fails or refuses to comply with an order made under sub-rule (1) of rule 33, shall, on conviction, be punished with imprisonment which may extend to three months, or with fine which may extend to five thousand rupees, or with both.

CHAPTER 7 Copying and Filming of protected Monuments

35. Further regulation of Right of Access :-

The right of access of the public to a protected monument shall be subject to the provisions of the additional rules prescribed in this

Chapter.

36. Permission Required for Copying Certain Monuments :-

The Director may, by order, direct that no person visiting any specified monument shall copy such monument or part thereof, except under and in accordance with the terms and conditions of a permission in writing granted by an Archaeological Officer.

37. Conditions of Copying other Monuments :-

- (1) Any person may take a copy of a protected monument in respect of which no order under rule 36 has been made.
- (2) Nothing in sub-rule (1) shall be construed as authorising any person, while copying any such monument to-
- (a) bring into or use within the precincts of such monuments a camera stand, stool, chair, table, large drawing-board easel or any such appliance, or
- (b) erect any scaffolding within precincts, or
- (c) use within such precincts any artificial light other than a flashlight synchronised with the exposure of a camera, or
- (d) apply any extraneous matter, such as water, oil, grease or any moulding material, on such monument or part thereof, or
- (e) prepare a direct tracing or mould or squeeze of such monument or part thereof; except under and in accordance with the terms and conditions of a permission in writing granted by an Archaeological Officer.

38. Licence Required for Filming :-

No person visiting a protected monument shall undertake any

filming operation at the protected monument or part thereof, except under and in accordance with the terms and conditions of a licence granted under rule 40.

39. Application for Licence :-

Every person intending to undertake any filming operation at a protected monument shall apply to the Director in Form IX at least three months before the proposed date of the commencement of such operation.

40. Grant or Refusal of Licence :-

- (1) On receipt of an application under rule 39, the Director may grant a licence in Form X if he is satisfied that the proposed operation will not adversely affect the protected monument or part thereof: Provided that the Director shall not grant any licence to film the interior of any protected monument, that is to say, such part of any protected monument as/is covered by a roof of any description except when the film is for the purpose of education or of publishing the monument.
- (2) The Director may, by order, for reasons to be recorded in writing, refuse to grant a licence in any particular case.
- (3) Every licence granted under sub-rule (1) shall be subject to the provisions of the Act and these rules and the following conditions, namely:-
- (a) the licence shall not be transferable, and shall be valid for the period specified therein;
- (b) nothing shall be done by the licensee or any member of his party which has, or may have, the effect of exposing any part of the monument or attached lawn or garden to the risk of damage;
- (c) the filming operation shall be restricted to that part of the monument in respect of which the licence has been granted;

- (d) no extraneous matter, such as water, oil, grease or the like shall be applied on any part of the monument;
- (e) the generating plant for electric power, wherever required shall be placed away from the monument, or the attached lawn or garden;
- (f) the filming operation shall not obstruct or hamper the movement of persons who may lawfully be within the precincts of the monument, and
- (g) any other conditions which the Director may specify in the licence.

41. Cancellation of Licence :-

The Director may, by order, cancel a licence granted under rule 40 if he is satisfied that any of its conditions has been violated: Provided that, no licence shall be cancelled unless the licensee has been given an opportunity of being heard.

42. Appeal :-

Any person aggrieved by an order of the Director made under rule 40 or rule 41 may prefer an appeal to the Government, whose decision on such appeal shall be final.

43. Certain rules not to be affected :-

Nothing in rule 37 and no provisions of a permission granted under rule 36 or of a licence granted under rule 40 shall affect the operation of rules 3, 4, 5, 6, 7, 8 and 9.

44. Penalty :-

Whoever copies or films any protected monument or does other act in contravention of any provision of this chapter or of any permission or licence granted thereunder shall on conviction be punished with fine which may extend to five hundred rupees.

CHAPTER 8 Miscellaneous

45. Manner of preferring an appeal :-

- (1) Every appeal to the Government under the Act or under these rules shall be in writing and shall be preferred within one month from the date of receipt of the order appealed against.
- (2) Every such appeal shall be accompanied by a copy of the order appealed against.

46. Service of orders and notices :-

Every order or notice made or issued under the Act or under these rules shall-

- (a) in the case of any order or notice of a general nature or affecting a class of persons, be published in the Official Gazette; and
- (b) in the case of any order or notice affecting a corporation or firm, be served in the manner provided for the service of summons in rule 2 of Order XXIX or rule 3 of Order XXX as the case may be, in the First Schedule to the Code of Civil Procedure, 1908; and
- (c) in the case of any order or notice affecting an individual person, be served on such persons-
- (i) by delivering or tendering it to the persons concerned, or
- (ii) if it cannot be so delivered or tendered, by delivering or tendering it to any adult male members of the family of such persons or by affixing a copy thereof on the outer door or some conspicuous part of the premises in which that person is known to have last resided or carried on business or personally worked for gain, or

(iii) by sending it by registered post, acknowledgement due.

SCHEDULE 1

FIRST SCHEDULE

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(See rule 5) Hours during which the following protected monuments or parts thereof remain open

Sr. No.	District	Locality	Name of Monuments	Parts of monument which shall remain open during hours other than from sunrise to sunset	Hours
1	2	3	4	5	6

SCHEDULE 2

SECOND SCHEDULE

(See rule 6) Protected monuments or parts thereof entry into which can be had only on payment of fee

Sr. No.	District	Locality	Name of Monument	Part of monument for which payment of fee is required
1	2	3	4	5

SCHEDULE 3

THIRD SCHEDULE

FORM 1

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FORM I Application for permission for construction/mining operation within a protected area (See rule 10)

- 1. Name and address of applicant.
- 2. Name of the protected area within which construction/mining operation is proposed to be carried on.

Locality District

- 3. Nature and details of the proposed construction/mining operation in respect of which permission is sought. (In the case of construction, a site-plan in triplicate showing in red outline the location of the building in relation to the protected area and the plan and elevation of the building should be attached; and the colour external appearance and method of the screening of the building and the depth down to which the soil will be excavated for the appurtenance of the building should be specified. In case of mining operation site-plan in triplicate showing in red outline the extent of the operation in relation to the protected area should be attached; and details regarding depth down to which the operation is to be carried out of the mode of the operation, the method of the muffling of sound, the kind and charge of blasting material and the depth and number of blast holes to be fired at a time should be specified).
- 4. Purpose of the proposed construction/mining operation.
- 5. Approximate duration and date of commencement of the proposed construction/mining operation.
- I declare that above information is correct. I also undertake, to observe the provisions of the Goa, Daman and Diu Ancient Monuments and Archaeological Sites and Remains Act, 1978 and the rules made thereunder.

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Seal of the organisation
Station
Date

Signature of the Applicant

- 1. If the application is on behalf of an organisation, the name thereof should be given.
- 2. If the application is on behalf of an organisation, the signature should be that of the head of that

organisation.

FORM 2 FORM II

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FORM II Application for licence to excavate in a protected area (See rule 12)

- 1. Name and address of applicant.
- 2. Name of the site.

Locality District

- 3. Extent of the proposed excavation (a plan of the site in triplicate showing in red outline the extent of the proposed excavation should be attached).
- 4. Approximate duration and date of commencement of the proposed excavation.
- 5. Approximate expenditure on the proposed excavation.
- 6. Name and status of the director of the proposed excavation.
- 7. Details of photographic surveying and other equipments available for the proposed excavation.
- I declare that the above information is correct. I also undertake to observe the provisions of the
- Goa, Daman and Diu Ancient Monuments and Archaeological Sitesand Remains Act, 1978 and

the rules made thereunder.

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Seal of the organisation

Station

Date

Signature of the Applicant

- 1. If the application is on behalf of an institution, the name thereof, should be given.
- 2. If the application is on behalf of an institution, the signature should be that of the head of the institution,

which term includes the Registrar of a University.

FORM 3 FORM III

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(See rule 13) Licence for excavation in a protected area

Whereas has applied for a licence for carrying out excavation operations in the protected area known as...... at..... District and has undertaken to observe the provisions of the Goa, Daman and Diu Ancient Monuments and Archaeological Sites and Remains Act, 1978 and the rules made thereunder and has further deposited the sum of Rs..... (Rupees.... only) as security required by the rules. I, Director of Archives and Archaeology (Museum), do hereby grant this licence under sub-rule (1) of rule 13 of the said rules to the said to carry out excavation operation in the area indicated in red outline on the plan attached hereto.

The licence is granted subject to the provisions of the said Act and rules and is further subject to the condition that of shall be the Director of the excavation.

The licence is not transferable. It shall be valid for... commencing with ... day of ...19.

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Seal of the Department of Archives Station and Archaeology (Museum)
Goa, Daman and Diu &n bsp; &nbs p; Date

Signature of the Director of Archives & Archaeology (Museum)

FORM 4 FORM IV

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(See rule 16)
Report on antiquities excavated in a protected area

Name of site Locality District ... Report for the period from 19.... to 19

Sr. No.	Class of antiquities	Material	Number of antiquities/Complete or Fragmentary	Approximate Age/ /tentative period	Remarks	
						!

Station: Date:

Signature of the Licensee

In the case of potsherds, the approximate number should be stated.

FORM 5 FORM V

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(See rule 24) Report of an Archaeological Officer on antiquities excavated

Name of site

Locality

District ...

Report for the period from 19.... to 19

Sr. No.	Class of antiquities	Material	Number of antiquities/Complete or Fragmentary	Approximate Age/ /tentative period	Remarks

Station: Date: In the case of potsherds, the approximate number should be stated.

FORM 6
FORM VI
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(See rule 25)
Application for the moving of antiquities

- 1. Name and address of applicant.
- 2. Name of the place from which antiquities are to be moved.
- 3. Description of antiquities proposed to be moved. Locality District (Photographs showing details of the antiquities to be attached.)
- 4. Approximate date of the moving.
- 5. Purpose of the moving.
- 6. Whether the antiquities or any of them are objects of worship.

I declare that the above information is correct.

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Seal of the Organisation
Station:

Signature of Applicant

- 1. If the application is on behalf of an organisation, the name thereof should be given.
- 2. If the application is on behalf of an organisation, the signature should be that of the head of that organisation.

FORM 7 FORM VII

Date:

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(See rule 29) Application for licence for mining operation/construction

- 1. Name and address of applicant.
- 2. Name of the monument near or adjoining which the Locality District operation or construction is to be carried out.
- 3. Nature and details of the proposed mining operation/construction in respect of which the licence is required.

(In the case of mining operation a site-plan in triplicate showing in red outline the extent in the monument should be attached and the details regarding the depth down to which the operation is to be carried out the mode of the operation, the method of the muffling of sound, the kind of charge of blasting material and in depth and number of blast-holes to be fired at a time should be specified. In the case of construction, a site plan in triplicate showing in red outline the location of the building in relation to the monument and the plan and elevation of the building should be attached; and the colour external appearance and method of the screening of the building and the depth down to which the soil will be excavated for the appurtenances of the building should be specified).

- 4. Purpose of the proposed mining operation/construction.
- 5. Approximate duration and date of commencement of the proposed mining operation/construction.
- I declare that the above information is correct, I also undertake to observe the provisions of the Goa, Daman and Diu Ancient Monuments and Archaeological Sites and Remains Act, 1978 and the rules made thereunder.

.style1 {font-family: Verdana}>
Seal of the organisation
Station
Date

Signature of the applicant

- 1. If the application is on behalf of an organisation the name thereof should be given.
- 2. If the application is on behalf of an organisation, the signature should be that of the head of that organisation.

FORM 8 FORM VIII

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(See rule 30) Licence for mining operation/construction

Whereas ... of... has applied for a licence for ... in the area near or adjoining ... at ... District ... and has undertaken to observe the provisions of the Goa, Daman and Diu Ancient Monuments and Archaeological Sites and Remains Act, 1978 and the rules made thereunder.

I, ... Director of Archives and Archaeology (Museum), do hereby grant thislicence under subrule (1) of rule 30 of the said rules to the said ...forin the area indicated in red outline on the plan attached hereto.

The licence is granted subject to the provisions of the said Act and rules and is further subject to the following conditions, namely:-

The licence is not transferable.

It shall be valid for... commencing with ... day of ...

Seal of the Department of Archives Station Date

and Archaeology (Museum)
Government of Goa, Daman and Diu

Signature of the Director of Archives and Archaeology (Museum)

FORM 9 FORM IX

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FORM IX (See rule 39)

Application for licence of filming operation at a protected monument

- 1. Name and address of applicant. Locality District
- 2. Name of the monument at which the proposed filming operation is to be carried out.
- 3. Part of the monument proposed to be filmed.
- 4. Nature and purpose of the proposed filming operation and the context in which the monument is proposed to be filmed (Relevant extract of the script should be attached in triplicate and details of the scenes to be filmed should be furnished in triplicate).
- 5. Number of persons in the cast.
- 6. Approximate duration and date of commencement of proposed filming operation.
- I declare that the above information is correct, I also undertake to observe the provisions of the
- Goa, Daman and Diu Ancient Monuments and Archaeological Sites and Remains

Act, 1978 and the rules made thereunder.

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Seal of the Organisation

Station

Date

Signature of the applicant

- 1. If the application is on behalf of an organisation, the name thereof should be given.
- 2. If the application is on behalf of an organisation, the signature should be that of the head of that organisation.

FORM 10 FORM X

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FORM X (See rule 40) Licence for filming operation at a protected monument

Whereas of has applied for a licence for filming operation at the protected monument known as located at District and has undertaken to observe the provisions of the Goa, Daman and Diu, Ancient Monuments and Archaeological Sites and Remains Act, 1978, and the rules made thereunder.

I, Director of Archives and Archaeology (Museum) do hereby grant this licence under rule 40 of the said rules to the said for the purpose of carrying out of filming operation as per script and details of scenes attached hereto, in the following parts of the monuments, namely:-

The licence is granted subject to the provisions of the Act and rules and is further subject to the following conditions, namely:-

The licence is not transferable. It shall be valid for commencing with day of 19...

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Seal of the Department of Archives and Archaeology (Museum), Government of Goa, Daman and Diu	
Station	
Date	

Signature of the Director of Archives and Archaeology (Museum)